

(b) whether they are entitled to Government accommodation in New Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) Three Chief Ministers (i) Shri Prithviraj Chavan, Chief Minister of Maharashtra, (ii) Shri Virbhadra Singh, Chief Minister of Himachal Pradesh, and (iii) Shri Harish Rawat, Chief Minister of Uttarakhand are occupying Government Bungalow No. 11, Race Course Road (Type-VIII), Bungalow No. 1, Jantar Mantar Road (Type-VII), and Bungalow No. 9, Teen Murti Lane (Type-VII) respectively in New Delhi.

(b) No, Sir. However, the Bungalows of Shri Prithviraj Chavan, Chief Minister of Maharashtra and Shri Virbhadra Singh, Chief Minister of Himachal Pradesh have been regularized by Cabinet Committee on Accommodation (CCA) under State Government Quota meant for allotment to the officials working in the office of the Resident Commissioner in New Delhi. The request for regularization of accommodation of Shri Harish Rawat, Chief Minister of Uttarakhand is being processed.

Jind and Karnal under NCR

2424. DR. CHANDAN MITRA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government proposes to include Jind and Karnal districts of Haryana in National Capital Region, if so, the details thereof;

(b) whether any scientific study had been carried out to find justification of such inclusions, if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to focus on really integrating the districts already existing in NCR rather than just expanding it?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) Yes, Sir. National Capital Region Planning Board (NCRPB) had received a request from Government of Haryana for inclusion of Jind and Karnal districts of Haryana in National Capital Region. The request of the Government of Haryana was considered and approved by the Board, in its meeting held on 20.1.2014.

(b) No, Sir. As per Section 2(f) of National Capital Region Planning Board Act, 1985, the proposals for inclusion of districts in the National Capital Region are to be recommended by the respective NCR participating States alongwith justifications in contiguity to the existing NCR boundary, road and rail connectivity and economic drivers, which is then considered by the Board.

(c) The National Capital Region Planning Board Act, 1985, provides the constitution

of the Planning Board for the preparation of a regional plan for the development of the National Capital Region and for coordinating and monitoring the implementation of such plan for evolving harmonized policies for the control of land-uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development in the Region.

Accordingly, NCRPB has prepared Regional Plan with the perspective year 2021 for the development of the National Capital Region which provides for inter-related policy framework for harmonious and balanced development and to avoid haphazard development of the Region.

Guidelines for urbanisation

2425. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is correct that a “National Vision” has been prepared by Government whereby urbanization is being planned around national water bodies and not over them so that existing water lakes are not disturbed and properly maintained;

(b) if so, whether any specific guidelines were evolved in consultation with the State Governments who are major stakeholders in constructing housing complexes and creating other infrastructure; and

(c) the gist of such guidelines?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) There is no such “National Vision” prepared by the Ministry of Urban Development (MoUD).

(b) and (c) Do not arise.

Metropolitan Planning Commission

2426. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government is aware that very few States have met the requirements of the Constitution (74th Amendment) Act, 1992 for devolution of powers and responsibilities to municipal bodies;

(b) if so, the reasons therefor, and the status of implementation of the Act by States, State-wise;

(c) whether Government proposes to introduce Statutory Metropolitan Planning